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Central Administrative Tribunal, Allahabad.

Registration O.A.No.869 of 1987

Suresh Awasthi ... Applicant

Vs.

Union of India
and another ... Respondents.

Hon.G.S.Sharma, JM
Hon.K.J.Raman, AM

This Original Application was filed by the Applicant u/s.19 of the Administrative Tribunals Act XIII of 1985 challenging the validity of the order of his suspension. Km.Sadhna Srivastava learned counsel for the Applicant states before us that during the pendency of this case, the suspension order of the Applicant has been revoked by the Department and the petition has become infructuous. Sri K.C.Sinha, learned counsel for the Respondents is also present and he does not dispute this position.

2. The Petition is accordingly dismissed as having become infructuous. The parties shall bear their own costs.

KJRaman

AM

JCSinha

JM

DATED: 28.4.1989
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